

Sitapuram Power Limited CIN: U40109TG2005PLC046893 Works Sitapuram, Dondapadu Village Chinthalapalem Mandal Suryapet Dist. Telangana 508 246, India

Ref.No:- SPL/CERC/ND/IE/14/05/19/01

14th May, 2019.

To Mr. Sanoj Kumar Jha, Secretary, CERC, New Delhi.

Sir,

Sub: Sitapuram Power Limited, Captive Plant Power Comments/Suggestions/objections on Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment) Regulations, 2019 - Reg.

Ref: Your Public Notice No. L-1/132/2013-CERC, Dt: 18th April, 2019.

With reference to above your notice dated 18-04-2019, please find below our objections/comments/suggestions:

Clause No's as per	Description as per Draft Regulation	Comments/Suggestions/Objections
Draft Regulation		
3.2 Clause (3) of	"The Cap rate for the charges for	
Regulation 5 of	deviation for the generating	
the Principal	stations, irrespective of the fuel	
Regulations shall	type and whether the tariff of such	We are requesting to effect the
be substituted as	generating station is regulated by	Cap rate of 303.04 Paise/Kwh from
under :-	the Commission or not, shall not	1 st Jan 2019 in DSM.
	exceed 303.04 Paise/kWh."	
	"In the event of sustained deviation	
1 10 10 10 10 10 10 10 10 10 10 10 10 10	(positive or negative) by any	
	regional entity (buyer or seller),	
	such entity shall correct its position	
be substituted as :	in the manner as specified under	
	clause (a) and (b) of this Regulation	



- (a) Up to 31.03.2020, if the sustained deviation from schedule continues for 12 time blocks, the regional entity (buyer or seller), such entity shall correct its position by making sign of its deviation from schedule changed or by remaining the range of +/- 10 MW with reference to its schedule, at least once, latest by 13th time block. Provided that each violation of the requirement under this clause shall attract an additional charge of 10% on the time block DSM payable/receivable as the case may be.
 - (a) we request to continue the sustained deviation from schedule for 12 time blocks few more years (instead of upto 31.03.2020) till we get to adopted on the mechanism Presently with SRLDC we are allowed revise interstate schedules two days ahead only (Apply on or before 17:30 hrs only after 2 clear days). With the present regulation of maintaining of sign change violation during blackout or forced shutdown (breakdown) revision two days ahead is a constraint. So, we request to allow revision of inter-state transactions for all Captive Generators & on account of our **Captive** Consumers in case of blockout or forced to shutdown due to breakdown from the time block 6th onwards in day irrespective of its station capacity. Since Captive stations are established on the basis of continues supply of power to captive consumer, in such a case by imposing the sign change violation for captive generators resulting leads to severe constraints.
 - So, we request to allow revision of inter-state transactions for all Captive generators in case of blockout or forced to shutdown due to breakdown from the time block 6th onwards in day irrespective of its station capacity.
- (b) From 01.04.2020, if the sustained deviation from schedule continues for 6 time blocks, the regional entity (buyer or seller), shall correct its position, by making the sign of its deviation from
- (b) We request to continue the clause (a) for few more years until the stabilization of new regulations.

schedule changed or by remaining in the range of +/- 10 MW with reference to its schedule, at least once, latest by 7th time block.

No. of violations in a Day

From first to fifth violation

For each violation, an additional charge@ 3% of daily base DSM payable /receivable

From sixth to tenth violation

For each violation, an additional charge @ 5% of daily base DSM payable / receivable

From eleventh violation onwards

For each violation, an additional charge @ 10% of daily base DSM payable / receivable

Apart above objections, we would request to continue the old frequency based rates instead of Daily DSM rates (which are linked to ACP rates) which are more optimal considering the grid conditions.

Please consider our above points for amendment of Regulations.

Expecting a favorable action from your end.

105/12.

Thanking you,

Yours faithfully,

for SITAPURAM, POWER LIMITED

I. EDWARD

Deputy General Manager – Electrical.